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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1406 OF 2004

New Delhi, this the 2nd day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Mumtaz Ahmed Aged about 45 years
S/o Shri Shamsuddin,
Working as Section Engineer/Signal,
Safety, Northern Railway, Head Quarters
Office, Baroda House, New Delhi
R/o 159/9, Railway Colony,
Delhi- 06. Applicant

(By Advocates : Shri H.P. Chakraborty with
Shri S.K. Arya)

versus

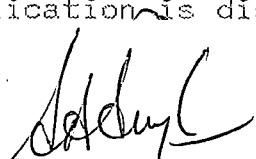
1. The Union of India Through
The General Manager,
Northern Railway, Baroda House,
New Delhi. Respondents
2. The Senior Divisional Signal &
Telecom Engineer(Sh. Shaminder Singh)
Divisional Railway Manager's Office,
Northern Railway,
State Entry Road,
New Delhi. Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The learned counsel for the applicant states
that he may be permitted to withdraw the present
Original Application with liberty to file a fresh
Original Application in case any adverse order is
passed henceforth. Allowed as prayed.

2. Subject to aforesaid, the present Original
Application is dismissed as withdrawn.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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